### GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH & FAMILY WELFARE

## LOK SABHA UNSTARRED QUESTION NO. 3976 TO BE ANSWERED ON 24<sup>TH</sup> MARCH, 2023

#### FLEECING OF PATIENTS BY PRIVATE HOSPITALS

# 3976. SHRI MAHESH SAHOO: SHRI M. SELVARAJ:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken note of the increasing incidents of exploitation of patients by the private hospitals across the country along with the complaints received against such private hospitals for charging excessive amounts for treatment from patients in the country and if so, the details thereof;
- (b) the number of such cases registered against the private hospitals in the country during the last five years, State/UT-wise including in Odisha;
- (c) whether the Government has taken measures to monitor the business activities of such hospitals operating in small cities and towns across the country and if so, the details thereof and if not, the reasons therefor; and
- (d) the other necessary steps taken / proposed to be taken in this regard?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (d) The Clinical Establishments (Registration and Regulation) Act, 2010 has been adopted by 12 States namely Bihar, Jharkhand, Uttarakhand, Himachal Pradesh, Arunachal Pradesh, Sikkim, Rajasthan, Mizoram, Uttar Pradesh, Assam, Haryana and Telangana and all UTs except Delhi. The Government is aware of the reports highlighting such instances in the past. Health is a State subject, hence it is the primary responsibility of the State/Union Territory (UT) Government to take appropriate steps to protect patients from instances of exploitation by health facilities. Therefore, the details in this regard are not maintained centrally.

The Government of India, however, has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 (CE Act, 2010) and notified Clinical Establishments (Central Government) Rules, 2012 for registration and regulation of clinical establishments (both Government and Private) in the country. The National Council for Clinical Establishments has developed a standard list of medical procedures and a standard template for costing of medical procedures and shared the same with the States / UTs for their guidance and suitable implementation.

Further, a Charter of Patients' Rights has been shared with all States/UTs for adoption and implementation, so that grievances and concerns of patients are addressed while ensuring smooth and cordial environment in clinical establishments. The same is available on the official website of the ministry at the weblink: -

http://clinicalestablishments.gov.in/WriteReadData/3181.pdf.

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